



File No. 4(37)2017/States/RCD/FSSAI (Vol-1)  
Food Safety and Standards Authority of India  
(A Statutory body under Ministry of Health and Family Welfare)  
(Regulatory Compliance Division)

FDA Bhavan, Kotla Road,  
New Delhi-110 002

Dated, the...<sup>25<sup>th</sup></sup> November, 2019

To

Commissioners of Food Safety of all States/UTs

**Subject: Surveillance and Enforcement activities on unauthorized addition of harmful substances (Grass, Stone powder, jaggery residue etc.) into 'Cumin'– reg.**

Sir/Madam(s),

It has been reported that a large number of FBOs are engaged in the Business of Manufacture and sale of 'Cumin' with unauthorized addition of harmful substances (Grass, Stone powder, jaggery residue etc.) in 'Cumin'.

2. As far as standards of Cumin is concerned; Regulation 2.9.8 of Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 provides that *"the product shall be free from added colour and harmful substances"*.

3. In view of the above, it is requested to undertake regular surveillance and enforcement activities to curb such mixing of harmful substances into Cumin so as to ensure availability of safe food for human consumption. In cases where the food samples are found to be non-conforming, recourse is to be taken under penal provisions (Chapter IX )of the FSS Act, 2006.An Action Taken Report on the same as per the attached format (Annexure-I) may please be communicated to this office latest by 31.12.2019.

4. This issues with the approval of Competent Authority.

**Encl: As Above**

Yours faithfully

(Sanjeev Kumar)

Deputy Director (RCD)

Annexure-I

Action Taken Report Format

Sl. No.	Company/Brand	Kind of Business	No. of sample taken	No. of Non-conforming samples	No. of cases launched	Conviction	Penalties